

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 4543**

**TO BE ANSWERED ON THE 8<sup>TH</sup> JANUARY, 2019/ PAUSHA 18, 1940 (SAKA)**

**REPEAL OF AFSPA**

**4543. DR. THOKCHOM MEINYA:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Ministry is considering the repeal of the Armed Forces Special Powers Act (AFSPA), 1958 after its repeated dilution by the Apex Court;**

**(b) if so, the details thereof;**

**(c) whether it is also a fact that the State Governments are also increasingly eager to lift the imposition of this law in their regions; and**

**(d) if so, the details thereof and the reasons for their eagerness to withdraw this Law from their States?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a) & (b): At present, there is no proposal to repeal the Armed Forces (Special Powers) Act (AFSPA) 1958.**

**(c) & (d): Presently, AFSPA, 1958 is operational in entire States of Assam, Nagaland, Manipur (except Imphal Municipal area), three districts namely Tirap, Changlang and Longding of Arunachal Pradesh and the areas falling within the jurisdiction of the eight police stations in the districts of Arunachal Pradesh, bordering the State of Assam. The notification declaring Manipur and Assam as “disturbed areas’ have been issued by the State Governments. State Government of Nagaland has not supported extension of notification declaring Nagaland as ‘disturbed area’ under AFSPA, 1958**

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